

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL PRINCIPAL BENCH**

**Item No. 7**  
**(IB)-37(PB)/2018**

**IN THE MATTER OF:**

Dinesh Kumar Jain & Ors.

.....Petitioners

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

.....Respondents

**SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, CIRP**  
**Order delivered on 13.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant

: Ms. Arveena Sharma, Adv.

**ORDER**

**CA-213(PB)/2019:-**

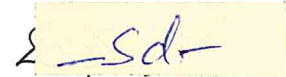
Notice of the application be issued to the Resolution Professional Mr. Om Prakash Vijay for 19.02.2019.

Process dasti.

List on 19.02.2019.



**(M. M. KUMAR)**  
**PRESIDENT**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**